aid is an on-going process. Allocation is made to Gujarat under the following two programmes of the Ministry and details are as under:-

		(Rs. in lakh)
Name of Programme	Allocation	Release
SCA to TSP	5635.53	5635.53
Grant Under Article 275(1)	7875.00	4783.00

As the requisite information form the State was not received in time, full allocation of grant under Article 275(1) could not be released. The following schemes are need-based and demand-driven and the funds released to the State of Gujarat under these schemes are given below:

Name of Schemes	Funds released in 2009-10 (in Rs. lakh)
Post – Matric Scholarship to ST students	3046.63
Hostels for ST Girls and Boys	646.10
Grant-in-aid to voluntary organizations	79.86
Strengthening Education among Scheduled Tribe Girls in low literacy districts	37.93
Grant-in-aid to Tribal Research Institutes	95.83

(c) and (d) The State Government of Gujarat has represented for release of funds under various schemes. However, funds can be considered for release by the Ministry only if proposals received are complete in all respects, supported by utilizations certificates/progress reports of funds released in previous years, replies to clarifications sought and also subject to availability of funds under the respective schemes.

Title deeds of forest land to tribals

2581. SHRI PRAVEEN RASHTRAPAL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the mechanism evolved by the Ministry for successful implementation of land to landless forest dwellers as per 2006 Central Legislation for empowering tribal population in the field of agriculture;

(b) whether the Ministry is aware of the poor implementation of the above legislation in the Maharashtra, Gujarat, Madhya Pradesh and Rajasthan which has sizeable population of tribals; and

(c) the actions proposed by the Ministry to help the poor and needy tribal population to have title deed of the land in questions?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, administered by the Ministry of Tribal Affairs, does not envisage allotment of land to landless forest dwellers. The Act only seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded.

(b) As per the information collected till 31st March, 2010, the status of implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in Maharashtra, Gujarat, Madhya Pradesh and Rajasthan is as under:

State	No.of	No.of	No. of	Total No.	Percentage
	claims filed	titles	claims	of claims	of claims
	at Gram	distributed	rejected	disposed	disposed
	Sabha level			of	of upto
					31.3.2010
Maharashtra	3,20,362	8,200	425	8,625	2.69%
Gujarat	1,86,334	14,562	3,106	17,668	9.48%
Madhya Pradesh	3,99,209	85,184	2,42,863	3,28,047	82.17%
Rajasthan	60,353	21,838	30,175	52,013	86.18%

The above information shows that while the progress of implementation of the Act in Madhya Pradesh and Rajasthan is satisfactory, the States of Maharashtra and Gujarat are lagging behind.

(c) The Ministry of Tribal Affairs has been interacting with all the State Governments and Union Territory Administrations urging them to expedite implementation of the Act. Review meetings with the concerned officers of the State Governments and Union Territory Administrations are being held at regular intervals. The officers of the Ministry are also visiting the States to assess and guide the pace of implementation. The Ministry has recently advised and is pursuing all the State/UT Governments to ensure completion of the work relating to vesting of forest rights at the earliest.